

## TRIPURA



## GAZETTE

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## CONTENTS

PART— I— Orders and notifications by the Government of Tripura, the high Court, Government Treasury etc, .....5-6	PART— III-A—Ordinances promulgated by the Governor of Tripura under the Constitution of India.....Nil
PART—IA—Orders and Notifications by the Government of India, Statutory Notifications of the Election Commission of India and other Election Notifications published for General Information, orders and Notifications which have originally been published in the "Gazette of India" are only re-published.....Nil	PART— IV— Bills introduced in the Tripura Legislative Assembly : Report of Selection Committees presented or to be presented to the Assembly ; and Bills published before introduction in that Assembly.....Nil
PART—IB—Educational Notices.....Nil	PART—V— Acts of the Parliament of India assented to by the President and Ordinance promulgated by the President.....Nil
PART—IC—Awards by the Industrial Tribunal and Concerned Price Index.....Nil	PART—VI— Bills introduced in the Parliament of India, Report of Select Committees presented to Parliament ; and Bills published before introduction in Parliament.....Nil
PART—II— Advertisements, Notices.....Nil	
PART—III— Acts of Tripura Legislature.....5-8	

PART-- I --Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA  
DIRECTORATE OF BIOTECHNOLOGY  
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT  
VIGYAN BHAWAN, PANDIT NEHRU COMPLEX  
KUNJAVAN, AGARTALA-799006

No. F. 4(45)/DBT/P-I/1475-85

Dated, Agartala, the 19th December, 2018.

## NOTIFICATION

**Subject :** *Constitution of State Biotechnology Co-ordination Committee and District Level Biotechnology Committee for review the safety and control measures in the various industries/institutions handling genetically engineered organism/hazardous micro-organisms under Environment (protection) Act-1986.*

The Governor, Tripura is pleased to constitute state Biotechnology\_co-ordination committee and district level Biotechnology committee for review the safety and control measures in the various industries/institutions handling genetically engineered organism/hazardous micro-organisms under Environment (protection) Act-1986 with following officials.

**State Biotechnology Co-ordination Committee (SBCC):**

- |   |                          |
|---|--------------------------|
| (i) Chief Secretary   | <b>-Chairman</b>         |
| (ii) Secretary, Department of Science, Technology & Environment | <b>-Member-Secretary</b> |
| (iii) Secretary, Department of Health                           | <b>-Member</b>           |

(iv)	Secretary, Department of Agriculture	<b>-Member</b>
(v)	Secretary, Department of Industries and Commerce	<b>-Member</b>
(vi)	Secretary, Department of Forest	<b>-Member</b>
(vii)	Secretary, Department of Public Works/Chief Engineer, Department of Public Health Engineering	<b>-Member</b>
(viii)	State Microbiologist and Pathologists (Faculty Member from Pathology Department College of Agriculture, Lembucherra)	<b>-Member</b>
(ix)	Chairman of State Pollution Control Board	<b>-Member</b>
(x)	Director, Directorate of Biotechnology	<b>-Member</b>
(xi)	Sr. Scientific Officer, Directorate of Biotechnology	<b>-Member</b>

**District Level Biotechnology Committee (DLC):**

(i)	District Collector	<b>-Chairman</b>
(ii)	Factory Inspector	<b>-Member</b>
(iii)	A representative of the Pollution Control Board	<b>-Member</b>
(iv)	Chief Medical Officer (District Health Officer)	<b>-Member (Convenor)</b>
(v)	District Agriculture Officer	<b>-Member</b>
(vi)	A representative of the Public Health Engineering Department	<b>-Member</b>
(vii)	District Microbiologists Pathologists (Representative from Department of Agriculture) (Technical Expert)	<b>-Member</b>
(viii)	Commissioner Municipal Corporation	<b>-Member</b>
(ix)	A representative Officer of the Directorate of Biotechnology, Tripura	<b>-Member</b>

This notification is issued with the approval of Govt. of Tripura and come to an effect immediately.

By order of the Governor,

**Dr. Rameshwar Das IFS**  
Secretary to the Govt. of Tripura.

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PART-- II---Advertisements and Notices

GOVERNMENT OF TRIPURA  
INTERNAL ELECTRIFICATION DIVISION, PWD(BUILDING),  
AGARTALA, WEST TRIPURA

NOTICE INVITING e-TENDER NO: EE-IED/PWD/AGT/37/2018-19  
Dated, 26/12/2018

Memo No.F.3(28)/EE-IED/AGT/2018-19/8541-607 Dated, Agartala, the 26th December, 2018.

The **Executive Engineer, Internal Electrification Division, PWD(Building), Agartala, West Tripura** invites on behalf of the 'Governor of Tripura' **percentage rate e-tender** from the Central & State public sector undertaking/enterprise and eligible Bidders/Firms/Agencies of appropriate class registered with PWD/TTAADC/MES/CPWD/Railway/Other State PWD up to 3.00 P.M on 14-01-2019.

Sl. No.	Name of the Work	Estimated Cost	Earnest Money	Time of completion	Last date & time document downloading and bidding	Time and Date of Opening of bid	Document Downloading and bidding application	Class of bidder
1.	Construction of new school Building for Champaknagar H.S. School at Champaknagar, West Tripura/SH: Building portion including water supply and sanitary installation/Providing internal electrification.  DNIeT No.: EE-IED/AGT/60/2018-2019.	Rs.13,90,841.00	Rs.13,908.00	60 (Sixty) days	Upto 15.00 Hrs On 14-01-2018	At 15.30 Hrs On 17-01-2019	<a href="http://tripuratenders.gov.in">http://tripuratenders.gov.in</a>	Appropriate Class

1. Bid documents consisting of qualification information and eligibility criteria of bidders, plans, specifications, drawings, the schedule of quantities of various classes of work to be done and the set of terms and conditions of contract to be complied with the bidders, can be seen in the website <http://tripuratenders.gov.in> at free of cost between 26.12.2018 and 14.01.2019.

Earnest money and Bid fee are to be drawn specifically on State Bank of India or any other scheduled Bank guaranteed by the RBI in the shape of “**Deposit-at-call**” or “**Demand Draft**” in favour of the **Executive Engineer, Internal Electrification Division, PWD(Building), Agartala, West Tripura**.

Demand drafts furnished as above shall be valid for a minimum period of **3(three)months** from the last date of publishing of bid. Bid Fee of **Rs.1000.00 (Rupees One thousand)** only, shall be accepted as **“Deposit at call”/“Demand Draft” and is Non-refundable**. The bidders shall have to upload the following documents with digitally signed in appropriate pockets as required.

- (i) PTCC, (ii) STCC, (iii) PAN card, (iv) valid labour license of this State, (v) license to electrical contractors issued by Electrical Inspectorate, Tripura, (vi) Enlistments of internal electrical contractor/firms, (vii) GST registration certificate.
2. a) Bid shall be uploaded in single-Bid system with all Pre-Qualification and other details, Bidder shall participate in bid online through **website <http://tripuratenders.gov.in>**, for which they shall register/enroll themselves in the same **website**. **Submission of Bid physically is not permitted.**
- b) To participate in Bid, the bidder shall have a valid Class 2/Class 3 Digital Signature Certificate (DSC). obtained from the certifying authorities enlisted by Controller of Certifying Authorities (CCA) at <http://cca.gov.in>
- c) Bids will be opened online through **website <http://tripuratenders.gov.in>**, at 15.30 Hrs on 17/01/2019 in the office of the **Executive Engineer, Internal Electrification Division, PWD(Building), Agartala, West Tripura**. If the office happens to be closed on the date of opening of the Bid as specified, the Bid will be open on the next working day at the same time and venue.
3. The Bidders shall have to include the scan copy of **“Deposit at call”/“Demand Draft”** (as a single PDF file in 100 bpi resolution) against the related Bid Fee & Earnest money along with Prequalification details. The bidder shall also have to deposit both the original **“Demand Draft”/“Deposit at call”** in a sealed envelope depicting DNIT No. the bidder Name, address & Phone Number at the office of the **Executive Engineer, Internal Electrification Division, PWD(Buildings), Agartala, West Tripura, upto 3.00 P.M on 17/01/2019**.
4. If a bidder is enlisted in the CPWD as well as in MES, P&T, Railways or state PWD, he shall be eligible to bid for works up to the amount permitted by virtue of his enlistment in the state PWD even if he may be authorised to bid for bigger works in the CPWD/MES/P&T/Railways.
5. Bids of intending bidders who are near relatives of Divisional Accountant or Superintending **Engineer or Executive Engineer or Assistant Engineer or Junior Engineer** of the Circle in which the work is to be executed will be rejected.
- Note:-** A near relative includes wife, husband, parents, in-laws children, brothers, sisters, uncles, aunts and cousins.
6. No Engineer of Gazetted rank or other office employee in the Engineering or Administrative duties in an Engineering Department of the State Government is allowed for work as a bidder for a period of 2(two) years after his retirement from Government services, without Government permission. His contract is liable to be cancelled if/either the bidder or any of his employees is found any time to be such a person who has not obtained the permission of the Government as stated above before submission of the bid or engagement in the bidder service.

7. If the percentage quoted in the pre-defined BOQ by a bidder is found to be either abnormally high or due to unethical practices adopted at the time of bidding process, such bids shall be rejected.
8. Each bidder shall submit only one bid for a work. A bidder who submits more than one bid will cause disqualification of all the bids submitted by the bidder.
9. The bidder, at the bidders own responsibility and risk is advise to visit and examine the Site of Work and its surroundings and obtain all information that may be necessary for preparing the bid for entering into a contract, for construction/electrification of the work. The cost of visiting the site shall be at the bidder's own expenses.

10. A) The bid for the work shall remain valid for acceptance for a period 180(One hundred eighty) days from the last date of submission of the bid.

- B) If any bidder withdraws his bid within the validity period then the Government shall, without prejudice to any other right or remedy, be at liberty to forfeit the earnest money @50%.
- C) In case the bidder fails to commence the work specified in the bidding documents on 15th day or such time period as mentioned in letter of award after the date on which the Engineer-In-Charge issues written orders to commence the work, or from the date of handing over the site, which is latter, the Government shall, without prejudice to any other right or remedy, be at liberty to forfeit whole of the earnest money absolutely.

**11. Rate Quotation:-**

- (i) Bidder shall quote rate in percentage below/above/at par in figures only in the bill of Quantity (BOQ) which is in MS-Excel (macro enabled) and should be downloaded from the e-procurement application <http://tripuratenders.gov.in> and the same BOQ should be filled up properly and uploaded as a part of bid with digital signing.
- (ii) Name of the bidder must be written in the appropriate field of Bill of Quantity (BOQ) by bidder.

12. **Earnest money** given by all bidder's except the 1st and 2nd lowest bidder shall be refunded preferably within a week from the date of receipt of bids. Earnest money of the 2nd lowest bidder will be refunded on finalization of the bid or expiry of the validity period whichever is earlier.

13. The security deposit will be collected by deductions from the running bills of the bidders @ mentioned below and the earnest money will be treated as part of security deposit. Performance security only for bids with quoted rate less than the 15% of the estimated cost of the work put to bid, may be accepted as Bank guarantee of Scheduled Banks:-

A sum @ 10% of the gross amount of the bid shall be deducted from each running bill of the bidder till the sum along with the earnest money equal to amount of 10% of the bided value of the work subject to following limit.

1. Bided value upto Rs. 100.00 lakhs Security deposit @ 10% subject to maximum of Rs.5.00 lakhs.
2. Bided value above Rs. 100.00 lakhs upto Rs. 200.00 lakhs Security Deposit @ 10% subject to maximum of Rs.15.00 lakhs.
3. Bided value above Rs.200.00 lakhs Security deposit @ 10% subject to maximum of Rs.25.00 lakhs.

In addition, the bidder shall be required to deposit an amount equal to Maximum 5% of the bided value of the contract as Performance Security (only for bids with quoted rate less than the (-) 15% of the estimated cost of work put to bid) within the period described for commencement of work in the letter of award issued to him as per condition given in the NIT for single bid system.

For bids up to 15% less than the estimated contract value of work, no additional security is required. But for bid less than 15% of the Estimated Contract value of the work, the difference between the bided amount and 85% of the estimated contract value, shall be paid by the successful bidder at the time of concluding agreement as an additional security to fulfil the contract through a bank guarantee of Demand Draft on a Nationalized Bank/Scheduled bank in the prescribed format valid till completion of the work in all respects.

14. If an individual makes the bid, it shall be digitally signed by him/her and the undertaking shall also be signed with his/her full name and his/her address. If a firm makes the bid, a member of the firm shall digitally sign it and the undertaking shall be signed with the copartnership name by the same member of the firm, who shall also sign his/her own name, and the name and address of each member of the firm shall be given, if the bid is made by a corporation, it shall be digitally signed by a duly authorized officer and the undertaking shall also be signed by the same duly authorised officer who shall produce with his/her bid satisfactory evidence of his/her authorization. Such corporation submitting bids may be required to furnish evidence for its corporate existence, before the contract is executed.

15. The percentage rate quoted by the bidder shall be deemed to be excluding of the sales and other levies, duties, royalties, Cess, toll taxes of Central and State Governments, local bodies and authorities that the bidder will have to pay for the performance of this contract. The employer will perform such duties in about the deduction of such taxes at source as per applicable law.

16. Other details can be seen in the bid documents and for any enquiry, please contact by e-mail to [ied.Pwd@gmail.com](mailto:ied.Pwd@gmail.com).

For and on behalf of the Governor of Tripura,

**DHRUBAPADA DEBNATH**

Executive Engineer,  
Internal Electrification Division,  
PWD(Buildings), Agartala, West Tripura  
Contact No. 9436925870/03812325901.